

SL. NO. of order	Date of Order	ORDER WITH SIGNATURE	Office notes as to action (if any) taken on order
	23.10.86	Hon. D. S. Mishra... AM. Hon. G. S. Sharma... JM	
		The plaintiff is again not present and the service on him is deemed sufficient. Sri Lalji Sinha for the respondent is present and reiterates his earlier stand that the relief claimed by the applicant has already been granted . We, accordingly dismissed the suit as being having become infructuous. The parties are directed to bear their own costs.	
		Member(A)	Member(J)